

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 50912 OF 2019

[Arising out of the Order-in-Appeal No. 16-18 (SM) CE/JPR/2019 dated 25/01/2019 passed by The Commissioner (Appeals), Central Excise & CGST, Jaipur.]

Shri Raj Kumar Bansal, Director (Former), **Appellant**
M/s Arya Alloys Pvt. Ltd.,

B-824, Phase – II, RIICO Industrial Area,
Bhiwadi, Alwar (Rajasthan) – 301 019.

VERSUS

Commissioner, CGST, Commissionerate, Respondent

"A" Block, Surya Nagar,
Alwar – 301 001 (Rajasthan).

APPEARANCE

None for the appellant.

Shri Rakesh Agarwal, Authorized Representative (DR) – for the Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50521/2022

DATE OF HEARING : 16.06.2022

JUSTICE DILIP GUPTA

A discharge certificate in Form IV has been issued regarding full and final settlement of the dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(RAJU)
MEMBER (TECHNICAL)